
(2020) 02 DEL CK 0597

In the Delhi High Court

Case No : Criminal Writ Petition No. 385 Of 2020, Criminal Miscellaneous
Application No. 2863 Of 2020

Deepak Sharma & Ors

APPELLANT

Vs

State & Anr

RESPONDENT

Date of Decision : 07-02-2020

Acts Referred:

Indian Penal Code, 1860 — Section 34, 498A

Citation : (2020) 02 DEL CK 0597

Hon'ble Judges : Brijesh Sethi, J

Bench : Single Bench

Advocate : Vinay Kumar Sharma, Prince Sharma, Tarang Srivastava

Final Decision : Disposed Of

Judgement

Brijesh Sethi, J

Quashing of FIR No. 388/2018, under Sections 498A/34 IPC, registered at police station Saket, New Delhi is sought on the ground that the matrimonial dispute between the parties stands amicably resolved through Counselling Cell, Dwarka Courts, New Delhi in terms of Settlement Agreement of 4th June, 2019 and that decree of divorce has been granted on 19th September, 2019.

Notice.

Mr. Tarang Srivastava, learned Addl. Standing Counsel for the respondent/State accepts notice and submits that petitioners as well as respondent No.2/ complainant of this FIR, are present in the Court and they have been duly identified on the basis of identity proof furnished by them.

Respondent No.2, present in the Court, submits that the dispute between the parties has been amicably resolved through Counselling Cell, Dwarka Courts, New Delhi and terms of settlement reached between the parties have been fully acted upon as today, she has received the balance settled amount of

Rs.1,00,000/- by way of demand draft bearing No.765183, dated 7th February, 2020, drawn on UCO Bank, Branch Delhi High Court, New Delhi from petitioners and that decree of divorce has been granted on 19th September, 2019. Respondent No.2 submits that now no grievance against petitioners survives and so, the proceedings arising out of the FIR in question be brought to an end.

Since the matrimonial dispute stands amicably resolved between the parties, this petition is allowed and FIR No. 388/2018, under Sections 498A/34 IPC, registered at police station Saket, New Delhi and the proceedings emanating therefrom are quashed qua petitioners.

This petition and application stand disposed of accordingly.